

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1006
T.A. No.

1986.

DATE OF DECISION February 6, 1987.

Shri Chandur Bhatia, Petitioner

Shri J.S. Bali, Advocate for the Petitioner(s)

Versus

Union of India, Respondent

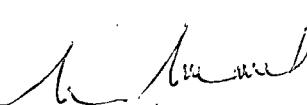
Shri N.S. Mehta, Sr.Counsel Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *Then No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether to be circulated to other Benches? *No*


(Kaushal Kumar)
Member

6.2.1987.


(K.Madhava Reddy)
Chairman

6.2.1987.

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI

OA 1006/86

Shri Chandur Bhatia ... Applicant

Versus

Union of India ... Respondent

CORAM

Shri Justice K. Madhava Reddy, Chairman
Shri Kaushal Kumar, Member

For the applicant ... Shri J.S.Bali, counse

For the respondent ... Shri N.S.Mehta,
Sr. counsel.

(Judgement of the Bench delivered by
Shri Justice K. Madhava Reddy, Chairman)

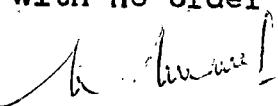
In this application the impugned order of transfer dated 30.10.1986 transferring the applicant from Agra to Lucknow is called in question. The applicant also further calls in question the order rejecting his representation dated 30.1.1984 for transferring him to Delhi. The applicant had actually requested for transfer to Delhi in view of the fact that his wife and children are stationed at Delhi. The respondents informed him by letter dated 25th April, 1984 that "his request for transfer to Delhi has been noted for appropriate action in due course". During the pendency of this application that representation was rejected by order dated 25.11.1986.

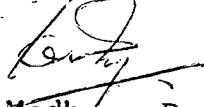
From the impugned order, it would appear that while an ad hoc promotee is being retained at Agra, the applicant while his request for transfer to Delhi is pending, he is shifted to Lucknow. His transfer to Lucknow is, therefore, quashed. So far as his request for being transferred to New Delhi is concerned, that is not directly the subject matter of this petition.

[Signature]

However, now that the order of transfer from Agra to Lucknow is cancelled and the applicant is retained at Agra, it is open to him to make a further representation to the respondents. If and when such a petition is filed, we have no doubt that the respondents will consider it on its own merits without in any way being influenced by the fact that his earlier representation was rejected.

The application is allowed to this limited extent with no order as to costs.


(Kaushal Kumar)
Member
6.2.1987


(K. Madhava Reddy)
Chairman
6.2.1987